

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 3564/2016**

New, Delhi, This the 20<sup>th</sup> day of October, 2016.

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Haradeb Bhattacharyya, aged 49 years,  
S/o Late Shri Joydeb Bhattacharyya,  
Working as LDC in  
Delhi Doordarshan Kendra,  
New Delhi-55

.....Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India, through the Secretary,  
Ministry of Information & Broadcasting,  
Govt. of India, Shastri Bhawan, New Delhi.
2. The Chief Executive Officer,  
Prasar Bharti,  
PTI Building, New Delhi.
3. The Director General,  
Doordarshan Bhawan,  
Copernicus Marg,  
Mandi House, New Delhi.
4. The Dy. Director (S.IIA),  
Directorate General, Doordarshan,  
Copernicus Marg,  
Mandi House, New Delhi.
5. The Director  
All India Radio,  
New BH, Akashwani Bhawan,  
Parliament Street, New Delhi. ....Respondents

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J).**

The main grievance of the learned counsel, at this stage, is that, although, the applicant has already filed representation dated 12.10.2016 (Annexure A/2), for redressal of his grievance, but, the same has not yet been decided by the appropriate authority.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main Original Application (O.A) is disposed of with a direction to the Director General (respondent no. 3), to sympathetically consider the indicated representation of the applicant (Annexure A/2) and to pass an appropriate speaking order, in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

3. Meanwhile, the respondents are directed to maintain the status-quo with regard to the service of the applicant.

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)  
20.10.2016

/Mbt/